

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2529
ANSWERED ON:07.12.2012
CLASSIFICATION OF BAMBOO
Rai Shri Prem Das

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the classification of Bamboo under various Acts and provisions in law ;
- (b) whether there is a contradiction in the classification;
- (c) if so, the details thereof; and
- (d) the implications of these contradictions and the steps taken by the Government to resolve them?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) to (d): As reported by Ministry of Environment & Forests, the Sub-Section (7) under Section 2 of the Indian Forest Act, 1927, defines "tree" which includes bamboos. The clause (b) (i) under Sub Section 4 of the Section 2 of IFA, 1927 defines "forest produce" which include trees. Under section 2 (i) of the Scheduled Tribes and Other Traditional Forest Dwellers (recognition of Forest Rights) Act (FRA), bamboo has been included as minor forest produce which covers all non-timber forest produces of plant origin.

The Indian Forest Act, 1927 provides for protection and sustainable management of forest produce as defined under the Act, including bamboo to meet the provisioning needs and livelihood sustenance of the forest dwelling communities including tribals. The FRA recognizes and vests certain forest rights in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations.